

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.133

IA(IBC)(LIQ.)/5(CH)2024

IA(I.B.C)/453(CH)2024

IA(I.B.C)/169(CH)2024

IA(I.B.C)/173(CH)2024

IA(I.B.C)/628(CH)2023

IA(I.B.C)/2570(CH)2023

IA(I.B.C)/2924(CH)2023

IA(I.B.C)/2925(CH)2023

In

CP(IB) No. 63/Chd/Pb/2019

(Admitted)

IN THE MATTER OF:

Punjab National Bank

... Petitioner-Financial Creditor

Versus

Macro Dairy Ventures Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 33(1)(b)(i) to (iii) r/w 33(3), 60(5), 66(1), 19(2),
43(1) r/w 44(1), 45(1) IBC 2016

Order delivered on 25.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 10.06.2024.

Sd/-

Court Officer